

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 389/1993

Date of decision 29.04.1993

Shri Subhash Chand

Applicant

Versus

Union of India & Others

.. Respondents

For the Applicant

.. Shri V.P. Sharma, Counsel

For the Respondents

.. None.

CORAM:

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman(J))

The petitioner alleges himself to be a casual labourer employed with the Railways. His prayer is that the respondents may be directed to regularise his services.

2. No reply has been filed despite time being granted to the respondents. No one is present on their behalf. We are not inclined to grant any further time. We are proposing to dispose of this matter finally.

3. In pursuance of the directions given by the Supreme Court in **Inder Pal Yadav's case**, a comprehensive

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Scheme has been drawn up by the Railway for rehabilitating the casual employees. The authority concerned shall examine the case of the petitioner in the light of the Scheme and if he comes to the conclusion that he (the petitioner) is not entitled to the benefit of the Scheme, he should record reasons. The officer concerned shall give a decision within 3 months from the date of presentation of a certified copy of this order by the petitioner before him.

4. With these directions, this petition is disposed of finally. There shall be no order as to costs.

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(S.R. ADIGE)
MEMBER A()
29.04.1993

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(S.K. DHAON)
VICE CHAIRMAN
29.04.1993

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